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Sher-I-Kashmir Institute Of Medical Sciences (Grant Of Degrees) Act, 1983

13 of 1983

[23 April 1984]

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Sher-I-Kashmir Institute Of Medical Sciences (Grant Of Degrees) Act, 1983

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An Act to provide for grant of degrees, diplomas, certificates and other distinctions by the institute known as Sher-i-Kashmir Institute of Medical Sciences, Soura, Srinagar. Whereas the objects of the institute are such as to empower it-to grant degrees, diplomas, certificates and other distinctions. Be it enacted by the Jammu and Kashmir State Legislature in the Thirty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This may be called the Sher-i-Kashmir Institute of Medical Sciences (Grant of Degrees) Act, 1983.
- (2) It shall come into force on such date as the Government may, by notification in the Government Gazette, appoint.

2. Definitions :-

In this Act unless the context otherwise requires,-

- (a) "Government" means the Government of Jammu and Kashmir,
- (b) "Institute means the institute known as Sher-i-Kashmir Institute of Medical Sciences, Soura, Srinagar.

3. Power Of Institute :-

Notwithstanding anything contained in any other law for the time being in force, the institute shall have and exercise the following powers and perform, the following duties, namely:-

- (a) to provide for instruction and research in such branches of science of modern medicines and other allied sciences including physical and biological sciences, as the institute may think fit;
- (b) to hold examinations and grant degrees, diplomas and other academic distinctions and titles;
- (c) to confer honorary degree or other distinctions;
- (d) to fix, demand and receive fees and other incidental charges as may be prescribed by the regulations;
- (e) to do all such other acts and things as may be necessary, incidental and conducive to the attainment of any of the aforesaid duties.

4. Institute To Be A University :-

The institute shall for the purposes of section 3 of this Act, be deemed to be a University as if established by an Act of the Jammu and Kashmir State Legislature.

5. Power To Make Regulations :-

The institute may make regulations to carry out the purposes of this Act.